

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
CAA-53/ND/2020**

**IN THE MATTER OF:
R Systems International Ltd.**

...APPLICANT

**Section
Under Section 230-232**

**Order delivered on 06.11.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Mahesh Aggarwal, Mr. Rajeev
Kumar, Advs.**

For the RD/OL

**:Ms. Shankri Mishra, Proxy
Counsel for Ms. Tania Sharma,
Advocate.**

For the Income Tax Department

**:Mr. Deepak Anand, Mr. Vipul
Aggarwal, Sr. Standing Counsels.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioners as well as Learned Counsel for the Income Tax Department. The Learned Counsel for the Income Tax Department has pointed out the treatment of tax pertaining to this scheme for which the Learned Counsel for the Petitioner has responded that they have filed an undertaking regarding bearing of taxes. Therefore the affidavit/undertaking filed is taken on record and the statements confirmed by Mr. Mahesh Aggarwal Advocate for Petitioner that taxes will be borne by the R Systems International Ltd. and they will honour any tax claims as per law. Hence the order in this matter is reserved.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**